

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

Date of Order: 22.07.2015OA No. 291/00291/2015

Mr. Ashok Bansal, counsel for applicant.

The Original Application is filed seeking a direction to the respondents to consider the Annexure A/2 representation of the applicant dated 16.03.2015 and applicant be posted at Jaipur or nearby Jaipur against vacant post with all consequential benefits.

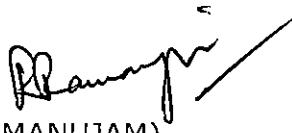
2. Annexure A/1 is a Memorandum dated 12.03.2015 whereby the applicant and other TGTs are promoted through Limited Departmental Examination to the post of PGT. It is also mentioned that the candidates must communicate their unconditional acceptance by 16.03.2015 and get relieved by 22.03.2015 for joining the place of posting as PGT after availing joining time as per rules. Vide Annexure A/1 Memorandum dated 12.03.2015, the applicant was posted to KV No. 1, Colaba from KV No. 1 Jaipur.

3. The applicant submitted Annexure A/2 representation dated 16.03.2015 to the Administrative Officer (E-II), KVS (HQ), New Delhi inter alia stating that he is a person suffering from more than 40\$ physically handicapped and that therefore he is unable to make long journey through train and bus etc. He requested the authority to post him at Jaipur or nearby Jaipur against vacant post. The Annexure A/2 representation of the applicant is pending consideration with the respondent no. 4.

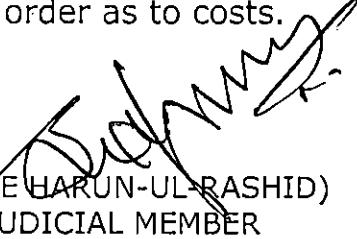
4. In the facts and circumstances of the case, we are of the view that the Original Application can be disposed of directing the respondent no. 4 to consider and pass appropriate orders on Annexure A/2 representation of the applicant. In view of the

limited relief we proposed to grant, we do not propose to go into the merits of the contentions raised in the O.A.

5. The Original Application is, therefore, disposed of directing the respondent no. 4 to consider and pass appropriate orders on Annexure A/2 representation of the applicant dated 16.03.2015 within a period of two months from the date of receipt of a copy of this order. The applicant shall furnish a copy of this order along with a complete copy of paper book/OA to the respondent no. 4 within a period of ten days from today. The Original Application is disposed of accordingly. No order as to costs.



(R. RAMANUJAM)
ADMINISTRATIVE MEMBER



(JUSTICE HARUN-UL-RASHID)
JUDICIAL MEMBER

Kumawat